

SHRI P. CHIDAMBARAM : I am not yielding ...*(Interruptions)*. I am not yielding. It will come in the debate.

MR SPEAKER : Mr. Joshi, he is not yielding.  
*(Interruptions)*

SHRI P. CHIDAMBARAM . I am not yielding Sir, we are now debating the question of propriety There is no lack of propriety. Administrative decisions have to be taken like the decisions taken by the Government on the eve of its Confidence Vote. Like the decision to announce subsidies, like decisions announced by the Prime Minister in the Chief Ministers' Conference Decisions have to be taken These decisions cannot be postponed and when decisions are taken we feel as strongly as you do that ordinarily we should do these things differently But in an extraordinary situation these decisions have to be taken *(Interruptions)*

Sir, I would suggest that we may go on to the debate *(Interruptions)*

DR MURLI MANOHAR JOSHI We want to know what is that extraordinary situation

SHRI P. CHIDAMBARAM That will come in the debate

DR MURLI MANOHAR JOSHI The only important question of propriety is *(Interruptions)*

SHRI PRAMOD MAHAJAN It was a question of only one week What was that extraordinary situation? We want to know it *(Interruptions)*

DR MURLI MANOHAR JOSHI If you cannot tell some of your colleagues will tell

SHRI P. CHIDAMBARAM It will come in the debate

DR MURLI MANOHAR JOSHI Why are you intervening then?

SHRI P. CHIDAMBARAM I am intervening on the question of propriety

DR MURLI MANOHAR JOSHI You have not explained the question of propriety either

SHRI P. CHIDAMBARAM I cannot satisfy you

DR MURLI MANOHAR JOSHI You are saying about the extraordinary situation *(Interruptions)*

SHRI P. CHIDAMBARAM I can only intervene I cannot satisfy you *(Interruptions)*

SHRI SOMNATH CHATTERJEE Sir, you please give your ruling

SHRI I.D SWAMI (Karnal) Sir, propriety also includes sensitivity When this Government could reduce the increase in diesel price by 15 per cent,

when the whole House is almost unanimous that the hike in petrol was big or unprecedentedly high, they should withdraw it. Why can they not respect the sentiments of the people? They should withdraw the whole thing *(Interruptions)*

12.57 hrs.

#### OBSERVATION BY SPEAKER

MR SPEAKER Well, hon Member, I think we have discussed enough today In fact, this issue had been discussed on the floor of the House many times in the past. I have many number of precedents available before me here On 9th June, 1980 the question was raised by the Leader of the Opposition Shri Vajpayee Even in 1980 hon Members raised what he has referred to in his speech The hon Members also have referred to the debate on 16th February when this issue was raised by Prof. Madhu Dandavate The issue was discussed not only in this House but in the Upper House also as we have any number of ruling

I think, I will go to the ruling of 1980 by the then Speaker Dr. Bairam Jaxhar He said and I quote

"There is no infringement of rules and constitutional provisions, but it would have been more appropriate to announce this increase in the House"

That is the ruling which has been given by my distinguished predecessor Dr. Bairam Jaxhar The Finance Minister has almost agreed to this point when he said that ordinarily it should not be done and we should avoid doing it and that the point was well taken That is what the Government have mentioned today I would reiterate the ruling given by my predecessor that though there is no question of infringement of rules or the constitutional provisions, I think Government of rules or the constitutional provisions, I think Government should always keep in mind the question of propriety the question of the feelings which have been expressed in the House again and again On this point there seems to be near unanimity in the whole House that when Parliament is in session or when Parliament has been summoned, Government should not ordinarily take a policy decision I think this should be kept in mind by the Government in future

Now we will take up the matter of Adjournment Motion

*(Interruptions)*

SHRI JASWANT SINGH Sir, one minute please

MR SPEAKER Just a minute I have many number of notices under Rule 56

*(Interruptions)*

MR. SPEAKER : Please listen. This is a very serious matter.

We are unanimous that this matter has to be discussed and debated seriously. It is agreed. But 'how' is the question because I have before me many number of notices under Rule 56, under Rule 184, under Rule 193 and under Rule 197. Therefore, the House has to decide which is the rule to be followed to discuss this.

SHRI SOMNATH CHATTERJEE : Sir, you decide.

MR. SPEAKER : Before I give my ruling, maybe one of those who have moved the Motion may speak.

SHRI JASWANT SINGH . Sir, please allow me.

MR. SPEAKER . You take the floor after lunch break

SHRI JASWANT SINGH Sir, do you not want to decide whether it has to be an Adjournment Motion or not now?

13.00 hrs.

MR. SPEAKER : What ruling should I give right now?

SHRI JASWANT SINGH Unless we have pleaded our case..

MR. SPEAKER : You have pleaded your case very effectively.

SHRI JASWANT SINGH Not yet. Sir  
*(Interruptions)* I have not yet begun

MR. SPEAKER But I think we should decide now. Shri Jaswant Singhji, with all my due respect, as I said, this matter has been discussed again and again. On the question of price rise, every time there has been a question of propriety, every time there has been a Motion for Adjournment. Since in the first part of the question, we have gone by the previous ruling. I think it is appropriate that the second part of the question is also decided on the basis of precedents available with us. So, we will discuss it under Rule 193 at 4 o'clock. Now the House stands adjourned for Lunch till 2.00 p.m.

13.02 hrs.

*The Lok Sabha then adjourned for Lunch till  
Fourteen of the clock*

14.04 hrs.

*The Lok Sabha re-assembled after Lunch at Four  
Minutes past Fourteen of the Clock*

*(Mr. Speaker in the Chair)*

MR. SPEAKER Well, hon. Member, Kumari Mamata Banerjee, I think you have very adequately

ventilated your feeling. Now, I will appeal that hon. Member may resume her seat.

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, I will abide by your request only if I am assured that the prices will be reduced.

MR. SPEAKER : We are discussing this matter.

Now, we will first take up Matters Under Rule 377. We will finish it quickly. It will take only two minutes.

*(Interruptions)*

14.05 hrs.

*At this stage, Kumari Mamata Banerjee went back to her seat.*

MR. SPEAKER We shall finish this first. Within eight minutes' time, we shall finish it

14.11 hrs.

#### MATTERS UNDER RULE 377

- (i) **Need for early completion of Chambal Daal Project in Ferozabad district, U.P.**

*[Translation]*

SHRI PRABHU DAYAL KATHERIA (Ferozabad) : Mr. Speaker, Sir, Chambal Daal Project was started in 1978 on Pinahat in Bah Assembly segment which falls under my Parliamentary constituency, Ferozabad. The initial outlay of this project was Rs. 10-12 crores which has now escalated to Rs. 100 crores. Due to non-completion of this project, crores of acres of land is lying unirrigated. Besides, acute shortage of drinking water is persisting and causing serious resentment among the people of the area.

Therefore, the Central Government is requested to direct the Government of Uttar Pradesh to complete the Chambal Daal project at the earliest. At the same time, the Central Government should meet the shortage of funds to complete this project.

14.12 hrs.

#### RE : QUESTION OF PROPRIETY OF PRE-BUDGET HIKE IN ADMINISTERED PRICES OF PETROLEUM PRODUCTS - Contd.

*[English]*

SHRI JASWANT SINGH (Chittorgarh) Sir, I am not able to understand how the business is normally proceeding. We have an agreement.

MR. SPEAKER . Immediately after this, I shall take it up